

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH - COURT No. III

Customs Appeal No. 40288 of 2024

(Arising out of Order-in-Original No.103837/2023 dated 06.12.2023 passed by Commissioner of Customs, Chennai-II (Import), Custom House, No.60, Rajaji Salai, Chennai 600 001)

**M/s.RN Chidakashi Technologies
Pvt. Ltd.**

.... Appellant

Flat No.4, Plot No.82, Stambhirth,
R.A. Kidwai Road,
Wadala (West)
Mumbai 400 031.

VERSUS

**The Commissioner of Customs,
(Imports)**

... Respondent

Chennai-II, Custom House,
No.60, Rajaji Salai
Chennai 600 001.

APPEARANCE :

Shri Prakash Shah, Senior Advocate
Shri Mihit Mehta, Advocate for the Appellant

Smt. O.M. Reena, Authorized Representative for the Respondent

CORAM :

**HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)**

**DATE OF HEARING : 08.10.2025
DATE OF DECISION : 19.12.2025**

Appeal is allowed. For order, order of date in Customs
Appeal No. 40655 of 2023 may be seen.

(VASA SESHAGIRI RAO)
Member (Technical)

(P. DINESHA)
Member (Judicial)

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